

**OFFICE OF THE SEARCH COMMITTEE**  
Constituted under Section 4(3) of the Odisha Lokayukta Act, 2014.  
Room No. 1, State Guest House, Bhubaneswar.  
([www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in))

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No. LOK-SC-01-2018 02/SC, Bhubaneswar, dated  
the 26<sup>th</sup> Dec., 2018.

**Sub: Nomination for the Post of Chairperson and/or Members in the Lokayukta, Odisha.**

Madam/Sir,

A Search Committee has been constituted under sub Section (3) of Section 4 of the Odisha Lokayukta Act, 2014, of which I have been nominated to be the Chairperson.

The Search Committee has resolved inter-alia to seek nomination of candidates from persons of eminence and institutions of excellence, in addition to applications in response to public advertisement on its aforementioned website i.e [www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in) to ensure the widest possible range of participation in the process. The full particulars of the Nominated Candidates, however, would be required to be furnished as per the format/proforma appended to the Advertisement, by the Nominating authority.

May I, on behalf of the Committee, take this opportunity of requesting you to nominate candidate(s) for the office of the Chairperson and/or Members of Lokayukta, Odisha who in your esteemed opinion and assessment would be preeminently suitable for the above post(s). The conditions of eligibility as well as the grounds of disqualification as prescribed by the aforesaid Act are enumerated in Section 3(3) and Section 3(4) thereof. The Act and the Rules framed thereunder, are also available in the Search Committee portal [www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in).

As final recommendation by the Search Committee have to be made by 11-01-2019 and the last date of receipt of the online applications

in response to the advertisement has been fixed on 05-01-2019 by 5.00 PM, an early response from your end would be highly appreciated. Needless to say the nominations in the prescribed proforma/ format as referred to herein above should also be submitted latest by 05-01-2019 by 5.00 PM.

Thanking You  
Warm Regards



Amitava Roy,  
Former Judge, Supreme Court of India &  
Chairperson, Search Committee, Lokayukta Odisha

**RAJASTHAN HIGH COURT, JODHPUR**

Estt.A(ii)/01/2019/67

Date: 03.01.2019

Copy forwarded to the following for information and necessary action :-

1. Hon'ble the Chief Justice of Rajasthan High Court through Principal Private Secretary cum Registrar to Hon'ble the Chief Justice.
2. Hon'ble Judges Sitting at RHC Jodhpur through their P.S.
3. Registrar (Admn.), R.H.C. Bench Jaipur with the request to distribute it to all the Hon'ble Judges sitting at R.H.C. Bench, Jaipur through P.S.]
4. Hon'ble Judges (Retd.) of R.H.C. Who have retired in January, 2015 and thereafter.
5. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-main to retired Hon'ble Judges.

San 03.1.19

Registrar (Admn.)

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No. LOK-SC-01/SC, Bhubaneswar, dated the 26<sup>th</sup> Dec., 2018

**ADVERTISEMENT**

The Search Committee constituted under sub-section (3) of Section 4 of the Odisha Lokayukta Act, 2014 hereby invites Application in Prescribed Form (Annexure-A) for filling up 1(one) post of Chairperson and 5 (five) posts of Members in the Lokayukta of Odisha on the following terms and conditions.

**Terms & Conditions:-**

**1. Chairperson of Odisha Lokayukta - For filling 01(one) Post.**

**Requisite Qualification for the Post:**

- (a) a person who is or has been a Chief Justice of High Court or
- (b) a person who is or has been a Judge of a High Court or
- (c) an eminent person who is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than twenty years in the matters relating to public administration, finance including insurance and banking, law, anti-corruption policy or management.

**2. Members in the Lokayukta of Odisha - For filling 5 (five) Posts as follows.-**

**(i) 2 (two) Posts for Judicial Members:-**

**Requisite Qualification for the Post:**

A person who is or has been a Judge of a High Court.

**(ii) 3(three) Posts for non-Judicial Members.-**

**Requisite Qualification for the Post:**

An eminent person who is a person of impeccable integrity and outstanding ability having special knowledge and expertise of not less than twenty years in the matters relating to public administration, finance including insurance and banking, law, anti-corruption policy or management.

Persons applying for the above mentioned posts at para 1 & 2 of this Advertisement shall not be eligible as per sub-section (4) of Section 3 of the Odisha Lokayukta Act 2014 (Odisha Act 12 of 2018) if he is:-

- (i) a member of Parliament or a member of the Legislature of any State or Union Territory;
- (ii) a person convicted of any offence involving moral turpitude;
- (iii) a member of any Panchayat or Municipality;
- (iv) a person who has been removed or dismissed from service of the Union or a State; or
- (v) a person holding any office of trust or profit (other than his office as the Chairperson or a Member) or person connected with any political party or carry on any business or practice any profession.

### **3. Age Criteria**

Person applying for the post of the Chairperson and the Members of the Odisha Lokayukta as at para 1 and 2 of this Advertisement should not be less than 50 (fifty years) of age and shall not be more than 70 years of age as on 01.01.2019.

### **4. Tenure of posts:**

The person empanelled, as the case may be, as Chairperson and Member of the Odisha Lokayukta shall hold office for a term of 5 (five) years from the date of entering his office or until such person attains the age of seventy years, whichever is earlier.

### **5. Salaries and Allowances:**

The salaries and Allowances shall be as per the terms and conditions as specified under Section 7 of the Odisha Lokayukta Act, 2014 as follows:

- (1) The salaries and allowance of the Chairperson of the Odisha Lokayukta shall be the same as those of the Chief Justice of the High Court of Orissa.
- (2) The salaries and allowance of persons appointed as Members of the Odisha Lokayukta shall be the same as those of a Judge of the High Court of Orissa.

### **Procedure for applying for the Posts:**

6. All applicants, whether nominated or those who are applying directly in response to the Advertisement must submit their applications in the prescribed proforma

which is enclosed as Annexure-A through online only in the web portal ([www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in)). Physical applications shall not be accepted. Applications which are not in the prescribed proforma will be summarily rejected.

7. The Search Committee would also be at liberty to consider the nominations made amongst others by Institutions of Excellence relevant to the process, in response to the advertisement.

8. The applications or nominations shall be made in a prescribed format (as annexed) accompanied by a declaration that the person applying/ nominated does not suffer from any of the disqualifications as prescribed under Section 3(4) of the Odisha Lokayukta Act, 2014. The person should indicate whether she/he belongs to the category of Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities or Women.

9. Applications, complete in all respects, should be submitted latest by 5.00 P.M. on 05.01.2019 through online Web portal i.e. [www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in).

8. This Advertisement No. \_\_\_\_\_/ dtd. \_\_\_\_\_ along with the "Application Form" in the prescribed format can be downloaded from the web portal ([www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in)).

(S.N. Girish)  
Special Secretary to the Govt. of Odisha  
General Administration & Public Grievance Department &  
Convenor, Search Committee

**Proforma for application for the post of Chairperson & Members of Lokayukta  
(The Odisha Lokayukta Act, 2014 and the Odisha Lokayukta (terms of the Search  
Committee and conditions of appointment of Members and fees and allowances payable  
to its Members) Rules, 2018 as available in the portal  
[www.odishalokayuktasearchcommittee.in](http://www.odishalokayuktasearchcommittee.in) must be read carefully before filling in the  
Application form.)**

(No column in the application should be left blank. Every column should contain complete information as asked for, or indicate "NIL" in case of non-applicability)

Please affix  
the latest  
passport size  
photograph

1.	<b>POST APPLIED FOR:</b> (Please indicate whether the application is for the post of Chairperson or for the post of Member in the Lokayukta. In case you intend to apply for both the posts, please use separate application forms.)	<b>CHAIRPERSON / MEMBER</b> (Tick whichever is applicable)
2.	<b>In case the application is for the post of Member, please indicate whether the application is for the post of Judicial member or Non-Judicial member.</b>	<b>JUDICIAL MEMBER/ NON-JUDICIAL MEMBER</b> (Tick whichever is applicable)
3.	<b>Name of the Applicant (In Block Letters)</b>	<b>Title      Middle      Name</b>
4.	<b>Father's Name</b>	
5.	<b>Date of Birth</b>	<b>Date/Month/Year</b>
6.	<b>Gender</b>	<b>Male/ Female</b> (Tick whichever is applicable)
7.	<b>Whether the applicant belongs to SC/ST/OBC/Minorities.</b>  <b>If yes, please indicate the category.</b>	<b>Scheduled Castes/ Scheduled Tribes/ Other Backward Classes/ Minorities</b> (Tick whichever is applicable)
8.	<b>Present Address:</b>	
9.	<b>Permanent Address:</b>	
10.	<b>Contact Details</b> <b>Telephone No. (with STD)</b>  <b>Mobile No.</b>  <b>Fax No.</b>  <b>E-mail ID</b>	
11.	<b>Educational Qualifications</b> (Separate Sheet may be enclosed)	

12.	<b>Area of special knowledge and expertise and years of experience (Separate Sheet may be enclosed)</b>	
13.	<b>Present Occupation</b>	
14.	<b>Detailed curriculum vitae including work experience and other achievements. (Please attach a separate statement within one page)</b>	

### DECLARATION

I, \_\_\_\_\_, the applicant hereinabove, hereby declare that the particulars given above and in the attached statements are true and correct to the best of my knowledge and belief. I also understand that application is liable to be rejected in case any of the information contained in this application is found incorrect.

I further declare that I do not suffer from any of the disqualifications as prescribed under Section 3(4) of the Odisha Lokayukta Act, 2014.

Date:

Signature

Place :

Name :

#### **In case of Nomination**

I declare that the person nominated does not suffer from any of the disqualifications as prescribed under Section 3(4) of the Odisha Lokayukta Act, 2014.

Signature  
Name and Designation  
of the Nominating Authority